

MR DEPUTY-SPEAKER I will now put the resolution of Shri Erasmo De Sequeira to vote

The question is

"This House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, (1975) Ordinance No 29 of 1975) promulgated by the President on the 12th December, 1975"

*The motion was negatived*

MR DEPUTY-SPEAKER Now, the question is

"That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, be taken into consideration"

*The motion was adopted*

MR DEPUTY SPEAKER We shall now take up the clauses

Now, the question is

"That clauses 2 to 5 and 1 stand part of the Bill"

*The motion was adopted*

*Clauses 2 to 5 and 1 were added to the Bill*

*Enacting Formula*

SHRI PRANAB KUMAR MUKHERJEE I beg to move

Page 1, line 1,—

for "Twenty-sixth" substitute "Twenty-seventh" (1)

MR DEPUTY-SPEAKER The question is

Page 1, line 1,—

for "Twenty-sixth" substitute "Twenty-seventh" (1)

*The motion was adopted*

MR DEPUTY SPEAKER The question is

"That the Enacting Formula, as amended stand part of the Bill"

*The motion was adopted*

*The Enacting Formula, as amended, was added to the Bill The Title was added to the Bill*

SHRI PRANAB KUMAR MUKHERJEE I beg to move

That the Bill as amended, be passed"

MR DEPUTY-SPEAKER The question is

"That the Bill as amended, be passed"

*The motion was adopted*

14.37 hrs

SUPPLEMENTARY DEMANDS\* FOR GRANTS (NAGALAND), 1975-76

MR DEPUTY-SPEAKER The House now will take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Nagaland for the year 1975-76

DEMAND No 6—LAND REVENUE STAMPS AND REGISTRATION

MR DEPUTY-SPEAKER Motion moved

"That a Supplementary sum not exceeding Rs 25,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Land Revenue, Stamps and Registration'"

DEMAND No. 9—TAXES ON VEHICLES

MR DEPUTY-SPEAKER Motion moved

"That a Supplementary sum not exceeding Rs 31,000 on Revenue Account be granted to the President out of the Consolidated Fund

\*Moved with the recommendation of the President

[Mr. Deputy-Speaker]

of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of "Taxes on Vehicles."

DEMAND No. 12.—CIVIL SECRETARIAT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 13,16,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Civil Secretariat'."

DEMAND No. 13.—DISTRICT ADMINISTRATION SPECIAL WELFARE SCHEME AND TRIBAL COUNCIL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,79,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'District Administration Special Welfare Scheme and Tribal Council'."

DEMAND No. 15.—SPECIAL EXPENDITURE ON MAINTENANCE OF LAW AND ORDER INCLUDING CONTRIBUTION FOR PENSION AND GRATUITIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,28,40,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in

course of payment during the year ending the 31st day of March, 1976 in respect of 'Special Expenditure on Maintenance of Law and Order including Contribution for Pensions and Gratuities'."

DEMAND No. 16.—VILLAGE GUARDS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,70,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Village Guards'."

DEMAND No. 17.—CIVIL POLICE AND FIRE SERVICE UNIT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,52,15,000 on Revenue Account and not exceeding Rs. 8,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Civil Police and Fire Service Unit'."

DEMAND No. 20.—VIGILANCE COMMISSION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 80,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976

in respect of 'Vigilance Commission'."

**DEMAND NO. 22.—NAGALAND HOUSES**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 97,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Nagaland Houses'."

**DEMAND NO. 24.—STATE LOTTERIES**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,65,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'State Lotteries'."

**DEMAND NO. 26 EDUCATION**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,00,86,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Education'."

**DEMAND NO. 28.—MEDICAL, PUBLIC HEALTH AND FAMILY PLANNING**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 15,53,000 on Revenue

Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Medical, Public Health and Family Planning'."

**DEMAND NO. 34.—SOCIAL WELFARE**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 13,48,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of Social Welfare'."

**DEMAND NO. 36.—SOCIAL SECURITY, WELFARE AND COMMUNITY SERVICE**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 35,95,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Social Security, Welfare and Community Services'."

**DEMAND NO. 38.—CO-OPERATION**

**MR. DEPUTY-SPEAKER:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,37,000 on Revenue Account and not exceeding Rs. 15,84,000 on Capital Account be granted to the President out of the

[Mr. Deputy-Speaker].

Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during year ending the 31st day of March, 1976 in respect of 'Co-operation'."

**DEMAND NO. 44.—GRAIN SUPPLY  
SCHEME**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,00,29,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Grain Supply Scheme'."

**DEMAND NO. 47.—INDUSTRIES**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Industries'."

**DEMAND NO. 49.—POWER PROJECTS**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 19,80,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Power Projects'."

**DEMAND NO. 50.—ROAD TRANSPORT**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Road Transport'."

**DEMAND NO. 52.—HOUSING LOANS AND  
LOANS TO GOVERNMENT SERVANTS**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,50,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Housing Loans and Loans to Government Servants'."

**DEMAND NO. 55.—WATER SUPPLY  
SCHEMES**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 74,82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Water Supply Schemes'."

\* Shrimati Rohatgi seems to have a very easy job today. Nobody has given any names to speak on the Demands. I will just put them to the House.

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Nagaland and to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of the following demands entered in the second column thereof—

Demand Nos. 6, 9, 12, 13, 15 to 17,  
20, 22, 24, 26, 28, 34, 36, 38,  
44, 47, 49, 50, 52 and 55."

*The motion was adopted.*

14.39 hrs.

NAGALAND APPROPRIATION  
BILL,\* 1976

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI-  
MATI SUSHILA ROHATGI): I beg  
to move for leave to introduce a Bill  
to authorise payment and appropria-  
tion of certain further sums from  
and out of the Consolidated Fund of  
the State of Nagaland for the services  
of the financial year 1975-76.

MR. DEPUTY SPEAKER: The  
question is: ,

"That leave be granted to intro-  
duce a Bill to authorise payment  
and appropriation of certain further  
sums from and out of the Consoli-  
dated Fund of the State of Nagaland  
for the services of the financial  
year 1975-76."

*The motion was adopted.*

SHRIMATI SUSHILA ROHATGI:

I introduce† the Bill. I beg to move†

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of the State of  
Nagaland for the services of the  
financial year 1975-76 be taken into  
consideration."

MR. DEPUTY-SPEAKER: The  
question is:

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of the State of  
Nagaland for the services of the  
financial year 1975-76 be taken into  
consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The  
question is:

"Clauses 2 and 3, the Schedule,  
Clause 1, the Enacting Formula,  
and the Title stand part of the  
Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule,  
Clause 1, the Enacting Formula, and  
the Title were added to the Bill.*

SHRIMATI SUSHILA ROHATGI:  
I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The  
question is:

"That the Bill be passed."

*The motion was adopted*

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 27-1-76.

†Introduced|Moved with the recommendation of the President.